

(No. in Thousands)

Sl. No.	State	Small (1-2 ha.)	Marginal (below 1 ha)
24.	Uttar Pradesh	2964	13782
25.	West Bengal	1175	4343
All Union Territories		16	57
All India		17919	56148

**Out of Turn Allotment of DDA Flats/
Plots to SCs/STs**

4119. SHRI SHASHI PRAKASH: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 400 on February 26, 1992 regarding out of turn allotment of DDA flats/plots to SCs/STs and state:

(a) whether the information asked for has been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The DDA has reported that there is no provision for out of turn allotment of residential plots under the existing DDA Schemes. Out of 167 flats allotted on out-of-turn basis, 2 were allotted to SC/ST persons. Thereafter DDA has allotted 260 flats on out-of-turn basis till 20-2-92 out of which 9 flats have been allotted to SC/ST persons. It is not correct that handicapped persons and deserving members of SC/ST who fulfill conditions of out-of-turn allotment are ignored. Their applications are duly considered.

(c) Question does not arise.

[Translation]

**Refund of Registration Fee to Registrant
of Ambedkar Housing Project**

4120. DR. LAL BAHADUR RAWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA refunded the registration fee without interest to the unsuccessful application of the Ambedkar Housing Scheme;

(b) if so, the reasons therefor;

(c) the total amount deposited by the unsuccessful registrants and the interest earned thereon by DDA;

(d) whether DDA refunded the registration fee alongwith the interest thereon to the unsuccessful applications of the previous housing schemes; and

(e) the steps proposed to be taken to pay the interest to unsuccessful applicants of Ambedkar Housing Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The DDA has reported that as there was no conditions for payment of interest to the unsuccessful applicants as contained in para-II (iv) of the brochure, no interest was paid.

(c) The total deposited amount refunded to unsuccessful applicants was Rs. 11.49 crores (approximately). There was no separate deposit account for the Ambedkar Awas Yojana and the money was kept in the total fund of DDA and the amount was also refunded from the same.

(d) All the applicants under the previous Housing Registration Schemes were registered as it was not restricted to specified number as in the case of Ambedkar Awas Yojana. As such there was no question of refund of registration money to the applicants under the previous Housing Schemes.

(e) Interest is not payable to unsuccessful applicants under the Ambedkar Awas Yojana as per terms and conditions of the Registration brochure.

Requirement of Fertilizers, Seeds and Pesticides

4121. SHRI NITISH KUMAR:
DR. MAHADEEPAK SINGH
SHAKYA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have assessed the requirement of fertilizers, seeds and pesticides by the end of Eighth Five Year Plan;

(b) if so, the details thereof;

(c) the availability of these items in the country at the beginning of the Eighth Five Year Plan; and

(d) the action plan formulated to meet this increased demand?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Yes, Sir. The requirement of fertilizers, seeds and pesticides by the terminal year of the Eighth Five Year Plan i.e. 1986-87 has been assessed as follows:

Fertilisers 189.86 - 193.39 lakh tonnes,

Seeds 70.00 lakh quintals.

Pesticides 94,000 Metric Tonnes.

(c) At the beginning of the Eighth Five Year Plan i.e. 1992-93, the availability is as follows:

Fertilisers 148.15 lakh tonnes.

Seeds 65.83 lakh quintals.

Pesticides 75,000 Metric Tonne.

(d) The Department of Agriculture and Cooperation in consultation with the State Departments of Agriculture assesses the requirement of fertilisers seeds and pesticides in each year prior to the Kharif and Rabi season.

The availability of these inputs through indigenous sources is ascertained. However, arrangements are made to meet the deficiency between production and requirements by arranging imports.

A new Policy on Seed Development is under implementation since October, 1988 with emphasis on liberalising the import of seeds of oilseeds, pulses coarse grains vegetable and flowers so as to make available to farmers the best planting material available any where in the world to improve production/ productivity and farm income.